

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH
CUTTACK

O.A. 547/2001

Date of order: 12.04.2004.

Present : Hon'ble Mr. Justice B. Panigrahi, Vice-Chairman.
Hon'ble Mr. S.K. Naik, Administrative Member.

Jaladhar Jena

- v e r s u s -

Union of India and Ors.
(S.E. Railway)

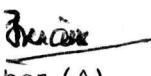
For the applicant : M/s. P. Jena, counsel
For the respondents : Mr. R.C. Rath, counsel.

O R D E R

Per Justice B. Panigrahi, VC

In this case a prayer has been made by the applicant for counting the entire service while the applicant was working in the railway ~~as~~ ~~a~~ casual basis. Railway rules and guidelines postulates that 50% of casual service after conferment of temporary status shall be counted as qualifying service for the pensionary benefit. As per the above circular, the respondents have already taken into consideration the 50% of the service rendered by the applicant on casual basis. It appears that the respondents have already granted necessary benefit admissible to the applicant as per rules and applicant cannot have any further claim on this score.

2. Accordingly there is no merit in the application. Therefore, it is dismissed.


Member (A)


Vice-Chairman.